

(Revised)
ITEM NO.14 COURT NO.9 SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24044/2018

(Arising out of impugned final judgment and order dated 09-03-2018 in RSA No. 1319/2016 passed by the High Court Of Punjab & Haryana At Chandigarh)

JASWANT SINGH Petitioner(s)

VERSUS

PUNJAB AGRICULTURAL UNIVERSITY & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.115721/2018-APPLICATION FOR SUBSTITUTION and IA No.115718/2018-PERMISSION TO FILE SLP and IA No.115722/2018-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.115719/2018-CONDONATION OF DELAY IN REILING)

Date : 27-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. K.G. Bhagat, Adv.
Mr. Vineet Bhagat, AOR
Ms. Archana Midha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Permission to file Special Leave Petition is granted.

Delay in filing substitution application is condoned.

Abatement is set aside.

Signature Not Verified
Digitally signed by R
NATAFAJ
Date: 2018.08.30
16:08:31 IST
Reason:

Application for substitution is allowed.

Heard the learned counsel appearing for the petitioner.

We find no merit in the Special Leave Petition.

The Special Leave Petition is, accordingly, dismissed.

However, it is surprising that in a Section 6 Suit, appeals have solemnly been filed and heard on merits. What is even more surprising is that from the first appeal dismissal, a second appeal is also filed and dismissed.

We need to remind the Courts below that Section 6(3) of the Specific Relief Act, 1963 shows that the remedy under Section 6 is summary in nature and that no appeal lies.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

ITEM NO.14

COURT NO.9

SECTION IV-B

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